

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

OA 595/92

MA 692/92

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New Delhi this the 8th day of April, 1997.

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Hon'ble Shri R. Muthukumar, Member (A)

Shri Surinder Singh Vyas
S/o Shri Bhawani Shanker Vyas,
Sub Post Master
Udai Bhanuganj,
Dholpur and resident of
Mohalla Nagaji, Old City,
Dholpur(Rajasthan)

... Applicant

(None for the applicant)

Vs.

1. Union of India through
Secretary,
Ministry of Communication
Department of Posts,
Dak Bhawan, Sansad Marg,
New Delhi-1

2. The Member(Personnel),
Postal Service Board,
Dak Tar Bhawan,
New Delhi-1

3. Chief Post Master General,
Rajasthan Circle, Jaipur.

4. Superintendent of Post Offices,
Dholpur Division,
Dholpur(Rajasthan)

... Respondents

(By Advocate Shri M.K. Gupta)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

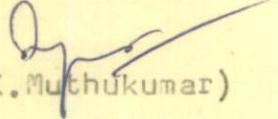
This application has been filed by the applicant for ^{of 18} quashing and setting aside the penalty order ^{order} withholding one increment for 6 months without cumulative effect passed by the disciplinary authority dated 12.8.89. This / has been upheld by the appellate authority by order dated 30.10.89 and thereafter by the Revisional Authority by order dated 4.3.91.

2. We have carefully considered the pleadings and the submissions made by Shri M.K. Gupta, learned counsel for the respondents.

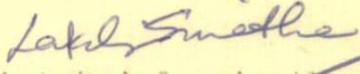
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3. It is seen from the impugned penalty order passed by the disciplinary authority that the applicant had been afforded a reasonable opportunity to reply to the charges and the same had been considered by the authority in detail before passing the order which is based on the evidence and materials before him. The respondents have taken the action against the applicant for misconduct and misbehaviour on certain articles of charges in terms of the provisions of Rule 16 of the CCS(CCA) Rules, 1965. After careful perusal of the pleadings, we find no merit in this application nor any justifiable ground for interference in the matter.

4. In the result, this application fails and the same is accordingly dismissed. No order as to costs.


(K. Muthukumar)

Member (A)


(Smt. Lakshmi Swaminathan)

Member (J)

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